IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-737/PB/2018

IN THE MATTER OF:
M/s. Twenty First Century Wire Rods Ltd. ...PETITIONER

Section
U/s 7 of IB Code, 2016 **Order delivered on 22.05.2023**
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	**:**Mr. Sanjay Bhatt, Adv.
For the Applicant	**:**Mr. Saurabh Kr. Mishra and Mr. Anuj Tiwari, Advs. in IA/5186/2020., Mr. Siddhant Buxy, Adv. in IA/1466/2019., Mr. Surjendu Sankar Das, Standing Counsel for Goa/Applicant alongwith Ms. Annie Mittal, Advs. (Rest. IA 13/2023), Mr Prasouk Jain and Mr Kshirja Agarwal, Advs. in 1213 of 2020
For CGST Goa	:Mr Shreyas Mehrotra, Ms Asha Desai, Mr Manish Kumar Mishra , Mr Antarik Chakrabarti, Advs. in IA 5638/2020
For CGSC Daman	:Mr. Harish Vaidyanathan Shankar, CGSC with Mr. Srish Kumar Mishra and Mr. Alexander Mathai Paikaday, Advs. in IA 1014/2021, IA 1358/2021, IA 2111/2022.

ORDER

IA/2500/2021

This application has been filed by the Resolution Professional seeking a direction against Lakshmi Villas Bank (Respondent No.1), State Bank of India (Respondent No.2) and UCO Bank (Respondent No.3) to de-freeze the accounts of the Corporate Debtor.

Notice in this application was issued on 19.07.2021 by the Principal Bench and subsequently the matter has been transferred by the Principal Bench to this Court.

In the interest of justice, we deem it appropriate to issue fresh notice to the Respondents. The Applicant/RP shall file amended Memo of Parties within one week and also serve the Respondents by all modes and file affidavit of service within a week thereafter. List on **17.07.2023**.

CA/1267/2019

Issue fresh notice to the Respondents. The Applicant shall take steps to serve notice on all the Respondents by all modes. List on **17.07.2023**.

CA/1466/2019

Heard the Ld. Counsel for the Resolution Professional and also the Ld. Counsel for the Applicant. Arguments heard. The Applicant has already filed written submission and it is also available on the DMS. The Resolution Professional is at liberty to file written submissions within one week. Order is **reserved**.

CA/1213/2020

Ld. Counsel appearing for the Applicant seeks to withdraw the present application. Therefore, CA/1213/2020 is **dismissed as withdrawn**.

IA/5186/2020

This application has been filed by the Applicant seeking the following prayers :-

1. *Pass an order directing the Committee of Creditors to pay 1NR 13,81,649/- (Rupees Thirteen Lakhs Eighty One Thousand Six Hundred and Forty Nine Only) along with interest @ 12% p.a. from 16. 1.2018 to the Applicant towards his fee and cost incurred during CIRP period.; or*
2. *Pass any such order or further orders as this Hon'ble Adjudicating Authority may deem fit and proper in the facts and circumstances of present case.*

Ld. Counsel has submitted that as per the bills submitted by the IRP, the following payments are due which has been approved by the CoC:-

Sr. No.	Particulars	Amount (in INR)
1	Professional Fees payable to IRP from 12.09.2018 to 12.10.2018	5,00,000.00
2	Printing, Stationary and Cartage	18,500.00
3	Local Conveyance	9,500.00
4	Travelling, Staying Cost	51,500.00
5	Professional Fees payable to Advocate	1,65,000.00
6	Professional Fees from to IRP 17.10.2018 to 16.11.2018	5,83,333.00
7	Printing and Stationary	5,936.00
	Total	**13,33,769.00**

(Mohit)

The Ld. Counsel for the RP further submits that an amount of Rs.13,33,769/- will be paid to the Erstwhile IRP in terms of the provisions of Section 53 of IBC as and when the plan is approved or the company goes into liquidation.

In view of the submissions made by the RP, the present application is **disposed off**.

IA/1014/2021 & IA/1358/2021

Two weeks' time granted to enable the RP to file reply. Pleadings are complete. List on **17.07.2023**.

IA/5638/2020 & IA/2111/2022

Pleadings are complete. List for arguments on **17.07.2023**.

IA/640/2021

None appears at the time of virtual hearing of the matter, despite repeated calls. The present Application is **dismissed for non-prosecution**.

Rest.A/13/2023

Heard the Counsel for the Applicant. Ld. Counsel appearing for the RP has submitted that he has not received a copy of the application. The Applicant is directed to serve a copy on the Ld. Counsel appearing for the RP within 3 days. RP shall file reply within 10 days. List on **17.07.2023**.

IA/1640/2021

This application has been dismissed vide order dated 06.12.2021 and has been wrongly listed. The Registry is directed to take note of it and not to list this IA again.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)

(Mohit)